



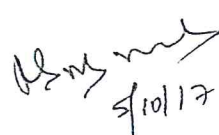
(7)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI. S. VIJAYARAGHAVAN - MEMBER - TECHNICAL

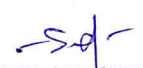
APPLICATION NUMBER : CA/25/IB/2017
PETITION NUMBER : CP/507/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : P. MOHAN RAJ, P. DANARAJ, M. MEENAKSHI
NAME OF THE RESPONDENT(S) : STATE BANK OF INDIA,
DIAMOND ENGINEERING (CHENNAI) PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1	VIMATHESH	R. P. for DECP (Diamond)	
2	ANANT MERATHIA for ANINASH KRISHNAW	Counsel for Applicants/ Personal Guarantors	
3	R. SUBRAMAN	Counsel for 2nd Respondent SBI	 5/10/17

ORDER

Counsel for the Applicant/Guarantor present in IA/25/17 filed in CP/507/IB/2017. Counsel for State Bank of India (Financial Creditor) also present. Counsel for State Bank of India prayed for time for filing reply and for making submissions. At request, time is enlarged.

In the meantime, we restrain State Bank of India not to give effect to notice dated 29.08.2017 till the disposal of the IA/25/2017. Put up on **09.10.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)


MEMBER (JUDICIAL)

ghk